

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
SPECIAL BENCH
COURT - 1

ITEM No. 133 - IA/541(AHM)2021
ITEM No.134 - IA/315(AHM)2022 in IA/542(AHM)2021
ITEM No.135 - IA/542(AHM)2021
ITEM No.136 - IA/317(AHM)2022
In
CP(IB) 207 of 2017

Order under Section 9 IBC

IN THE MATTER OF:

Ramesh T Mehta (HUF)

.....Applicant

V/s

Forever Precious Jewellery & Diamond Ltd

.....Respondent

Order delivered on ..19/04/2022

Coram:

Madan B. Gosavi, Hon'ble Member(J)
Ajai Das Mehrotra, Hon'ble Member(T)

PRESENT:

For the Applicant : Adv. Mr. Vishal J Dave a.w. Adv. Mr. Nipun Singhvi
For the Respondent : Adv. Mr. Nilesh P Udernani
For the Assistant Commissioner of Customs : Adv. Mr. Parth H Bhatt
For the Liquidator : Mr. Amit Gupta in person

ORDER

IA/317(AHM)2022

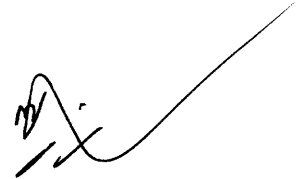
This application is filed by liquidator for extension of period of liquidation. We heard learned counsel for the liquidator. Since assets of the corporate debtor are yet to be liquidated, hence, extension for one year is granted.

In view of this, **IA/317(AHM)2022** stands allowed and disposed of.

Other IAs to appear for further consideration on 04.07.2022.



AJAI DAS MEHROTRA
MEMBER (TECHNICAL)



MADAN B GOSAVI
MEMBER (JUDICIAL)